Board for the Coal Mining industry. [Placed in Library. *See* No. LT-3810/65.]

## I. ANNUAL REPORT AND <u>\CCOUNTS</u> (1963-64) OF THE HINDUSTAN AIRCRAFT LTD., BWGLORE AND RELATED PAPER

Papers laid

## I!. ANNUAL REPORT AND ACCONTS (1963-64) OF THE BHARAT ELECTRONICS LTD., B\NGALORE AND RELATED PAPER

THE MINISTER OF DEFENCE PRO-DUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS) : Sir, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy each of the following Reports :—

- (i) Twenty-third Annual Report and Accounts of the Hindustan Aircraft Limited, Bangalore, for the year 1963-64, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-3805/65]
- (ii) Annual Report and Accounts of the Bharat Electronics Limited, Bangalore, for the year 1963-64 together with the Auditors' Report on the Accounts. [Placed in Library. *See* No. LT-3806/65.]

## THE RESERVE AND AUXILIARY AIR FORCES ACT (AMENDMENT) RULES 1964

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU): Sir. I beg to lay on the Table, under subsection (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952, a copy of the Ministry of Defence Notification S.R.O. No. 404, dated the 16th November. 1964, publishing the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1964. [Pl'acad in Library, *See* No. LT-3808/65.]

#### NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944

SHRI RAMESHWAR SAHU: Sir, I beg to lay on the Table :—

(a) copy each of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962 :—

- (i) Notification G.S.R. No. 27, dated the 2nd January, 1965.
- (ii) Notification G.S.R. No. 29, dated the 2nd January, 1965.
- (iii) Notification G.S.R. No. 57, dated the 9th January, 1965.
- (iv) Notification G.S.R. No. 60, dated the 9th January, 1965.
- (v) Notification G.S.R. No. 102. dated the 16th January. 1965.
- (vi) Notification G.S.R. No. 103, dated the 16th January, 1965.
- (vii) Notification G.S.R. No. 186, dated the 6th February, 1965.

[Placed in Library. *See* No. LT-3846/65 for (i) to (vii).]

(b) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 59, dated the 9th January, 1965, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. *See* No. LT-3847/65.]

(c) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 61, dated the 9fh January, 1965 under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. *See* No. LT-3848/65.1

(d) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 28, dated the 2nd January, 1965, publishing a corrigendum to Government Notification No. 158/F. No. 1/5/64-DBK. dated the 5th December, 1964. [Placed in Library. *See* No. LT-3 846/65.]

# SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUD-ING RAILWAYS) FOR THE YEAR 1964-65

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAME-

SHWAR SAHU): Sir, I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) for the year 1964-65.

## **REPORT OF THE IOINT COMMITTEE** OF THE HOUSES ON THE COMPANIES (SECOND AMENDMENT) BILL, 1964

SHRI KHANDUBHAI K. DESAI (Guja rat): Sir, I beg to lay on the Table a copy of the Report of the Joint Committee of the Houses on the Bill further to amend the Companies Act, 1956.

# **EVIDENCE TENDERED BEFORE THE** JOINT COMMITTEE OF THE HOUSES ON THE COMPANIES (SECOND AMENDMENT) BILL, 1964

SHRI KHANDUBHAI K. DESAI (Gujarat) : Sir, I beg to lay on the Table a copy of the evidence tendered before the Joint Committee of the Houses on the Bill further to amend the Companies Act. 1956.

#### **ENQUIRIES RE CALLING ATTENTION** NOTICES

SHRI BHUPESH GUPTA (West Bengal): Sir, I had two calling attention notices for the Prime Minister. Since we do not sec him here frequently, I would say one was with regard to the disclosures made by the Finance Minister that the Congress Party is taking money from the joint stock companies and that Rs. 98 lakhs out of a total of Rs. 1-15 crores had been paid to the Congress between 1961 and 1964. This raises serious questions of policy and therefore I would like the Prime Minister to tell us exactly what he is going to do about this.

The other is with regard to the expenditure which has been incurred by the Central Government and the State Government for the Durgapur session of the Congress. The newspapers have pointed out that almost a crore of rupees was spent on the 69th Annual Session of the Congress. Central funds from the various Ministries have been spent and also State Government funds. I am not concerned here with the State Government but I want to know whether the Prime Minister has taken note of the use of public funds from the Central exchequer in order to help the holding of the Annual Session of the Indian National Congress including such a thing as setting up a station and demolishing it and so on. I would therefore request the Prime Minister to state his position.

MR. CHAIRMAN: Mr. Gupta, you have sent the notices and also said something about them. Even if the Prime Minister wanted to say something, I would request him not to because the notices have come to me and I have passed them on to the Ministers concerned. I would get their reactions and then I allow it or do not allow it. This would be by-passing if the Prime Minister were to make a statement now. I -would therefore request him not to make any statement.

With regard to the first, 1 have already refused permission. I do not know if it has been communicated to you.

## SHRI BHUPESH GUPTA : No.

MR. CHAIRMAN : With regard to the second, we are considering the matter. I have sent it and I will get their 'reaction and then let you know.

SHRI BHUPESH GUPTA (West Bengal; : Sir, what about the fish problem ? This is a noncontroversial matter. In the news-j papers in West Bengal, it has been said that Mr. Prafulla Sen has written to the Central Government that unless the surcharge on fish imported from East Pakistan is withdrawn and also the customs duty